

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 24th day of September, 2018

Present:

Hon'ble Mr.Justice Bharat Bhushan, Member-J
Hon'ble Mr. Gokul Chandra Pati, Member-A

**CIVIL MISC. CONTEMPT PETITION No.146 OF 2012
IN
Original Application No. 429 OF 2005
(U/S 19, Administrative Tribunal Act, 1985)**

Murlidhar Patel S/o Late Ram Nath, R/o Village-510/2 Rama Nand Nagar, Allahpur, Allahabad.

.....Petitioner

V E R S U S

Abhimanyu Parida IDSEAE (qv.) Assistant Garrison Engineer Air Force Purnia Bihar.

.....Respondent

Advocate for the Applicant:- None.

Advocate for the Respondent:- Shri L.P. Tiwari.

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, J.M. :

None present for the petitioner. Shri L.P. Tiwari,

Advocate for the respondent is present.

2. Vide order of this Tribunal the respondent was directed to decide the representation of the applicant by reasoned and speaking order. The respondent has filed

compliance affidavit and submitted that in compliance of order of this Tribunal the respondent has decided the representation of the applicant.

3. In view of the aforesaid facts, we are of the view that the respondent has substantially complied the order passed by this Court and there is no wilful disobedience. Hence, the contempt petition is dismissed and the notice issued to the respondent is discharged.

(Gokul Chandra Pati)
Member (A)

(Justice Bharat Bhushan)
Member (J)

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